SICCA RUPEES: PICE ACT NO. XIII. OF 1836 (Rep., by Act 8 of 1868)

[23rd May, 1836.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 23rd May 1836.

I. It is hereby enacted, that from the first January, 1838, the Calcutta Sicca Rupee shall cease to be a legal tender in discharge of any debt, but shall be received by the Collectors of Land Revenue, and at all other Public Treasuries by weight, and subject to a charge of 1 per cent for re-coinage.

II. And it is hereby enacted, that from the 1st of June 1836, Section V. Regulation XXV. 1817, of the Bengal Code, which provides that "the Pice struck at the Mints of Benares and Furruckabad agreeably to the provisions of Regulation X. 1809, and Regulation VII. 1814, and Regulation XXI. 1816, shall be considered as circulating equally with the Pice of Calcutta coinage throughout the Provinces of Bengal, Behar and Orissa, and shall in like manner be received as a legal tender in payment of the fractional parts of Rupee of the local currency at the rate of sixty-four Pice for each Rupees," shall be repealed- and the said Pice shall be a legal tender only within the Provinces and places for which they were respectively coined, as provided by Regulation X. 1809, Regulation VII. 1814, and Regulation XXI. 1816, respectively.

FORT WILLIAM, FINANCIAL DEPARTMENT, THE 23D MAY, 1836.

The Right Hon'ble the Governor General in Council having the day passed an Act, whereby it is declared that after the 1st January, 1838, the Calcutta Sicca Rupee shall cease to be a legal tender in payment of any debt or demand, but shall be received at the Public Treasuries as Bullion by weight and subject to a seignorage duty of 1 percent. to pay the expense of re-coinage-Notice is hereby given, that the holders of Calcutta Sicca Rupees shall be entitled until the said date to pay the same into the General Treasury of Culcutta, and to receive in exchange new or Company's Rupees coined under the provisions of the Act, No. XVII. of 1835, at the rate of 16 new or Company's Rupees for every 15 Calcutta Sicca Rupees of due weight. The Collectors of Land Revenue will be furnished with the means of similarly exchanging Calcutta Sicca Rupees for new Rupees, and Notice will be given by the Collector in each District of the date from which the exchange will commence at his Treasury. The period to be allowed being in no instance less than three months.

The Right Hon'ble the Governor General of India in Council having repealed Section V. Regulation XXV. 1817, under which the privilege of circulation in Bengal and Behar at the rate of 64 Pice to the local rupee was given to the Trisoolee Pice of Benares, it is hereby notified to the holders of Pice of this description, that on delivery of the same at the Calcutta Mint, if of proper weight and not manifestly spurious, they shall receive for every 720 Pice paid in 640 new Company's Pice, coined under the Act No. XXI. of 1835, until the 1st July next, but the Mint Officers will not receive Pice in smaller quantities than above stated, that is, of the value of Ten Rupees for each exchange, and they shall be at liberty to reject as spurious any Pice not of due weight and device, or manifestly not coined at a Government Mint.